

CENTRAL ADMINISTRATIVE TRIBUNAL,  
PRINCIPAL BENCH

CP 370/2001

in

CA 20/2000

(9)

4 New Delhi this the 6th day of November, 2001

Hon'ble Smt.Lakshmi Swaminathan, Vice Chairman (J)  
Hon'ble Shri Govindan S.Tampi, Member (A)

Shri V.Venkataswamy  
S/o Late Sh.Chandrayya,  
R/o B-3/172, Sector 34, Aravali  
Noida (UP)

Petitioner  
(By Advocate Shri S.L.Lakhanpal )

Versus

Union of India and Anr.

Mr.J.Ramakrishna  
Director General, Dtôe. of  
Light Houses and Lightships, Min.  
of Surface Transport, Deep Bhawan,  
A-13, Sector 24, Gulsu Marg,  
NOIDA-201301 (UP)

Respondent

(By Advocate Ms.Promila Safaya )

O R D E R (ORAL)

(Hon'ble Smt.Lakshmi Swaminathan, Vice Chairman(J)

We have heard learned counsel for both the parties in  
CP 370/2001.

2. Taking into account the documents on record and the  
submissions made by Ms.Promila Safaya, learned counsel, we are  
unable to agree with the contentions of Shri S.L.Lakhanpal  
that there is any contumacious disobedience of the Tribunal's  
order dated 29.11.2000 to warrant further action being taken  
against the respondents under the Contempt of Courts Act,1971  
read with Section 17 of the Administrative Tribunals Act.  
1985. In this view of the matter, CP 370/2001 is dismissed.  
Notice issued to the alleged contemnor-respondent is  
discharged, leaving it open to the applicant to pursue any  
remedy, he may be advised, in accordance with law.

(Govindan S.Tampi )  
Member (A)

Lakshmi Swaminathan  
Vice Chairman(J)